

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/001291/2018

Dated Friday the 28th day of September, Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

M.Venkatesh Kumar,
S/o.Muniappan,
Engineering Assistant,
Centre for Educational Media Technology,
National Institute of Technical Teachers
Training and Research, Taramani,
Chennai 600 113. Applicant

By Advocate M/s V.Chinnasamy
Vs.

1. The Director
National Institute of Technical
Teachers Training Research,
Taramani, Chennai 600 113. Respondents

By Advocate Mr.Su.Srinivasan

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(a)To direct the respondent to consider the applicant's representation dated 23.02.2018 for upgrade the post of Technical Officer 'A' Grade position instead of Engineering Assistant and fix subsequent Grade the Technical Officer Group 'A' post from 1996 onwards and pay all the consequent arrears within a period specify by this Hon'ble Tribunal and thus render justice.

(b)To pass any order or direction as this Hon'ble Tribunal deems fit to grant in the circumstances of the case, in the interest of justice and equity.”

2. It is submitted by the learned counsel for the applicant that the applicant made Annexure A-10 representation dated 23.02.2018 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr.Su.Srinivasan, Senior Central Government Standing Counsel takes notice on behalf of the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the representation of the

applicant dated 23.02.2018 is directed to be considered by the competent authority in accordance with the relevant rules. A reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions.

(R.Ramanujam)
Member(A)
28.09.2018

M.T.